

A Critique of the Prevention of Money Laundering Act, 2002

Author : Abhimanyu Bhandari and Kartika Sharma

ISBN : 9789389991451

EDITION : 1st

COPYRIGHT YEAR : 2020

About the book:

This book, a critique of the Prevention of Money Laundering Act, 2002, critically examines various provisions of the Act and analyses judicial decisions in this area of law. This book also analyses important judgments given by the courts of the US and UK in relation to the offence of money laundering. It would be a useful guide for not only a practicing advocate but also for a student of law, as it extensively discusses the relevant provisions of the Act in addition to the cases pertaining to those provisions.

Key Features:

- Provides comprehensive and in-depth content on law relating to money laundering.
- The book is divided into four chapters, with each chapter dealing with a distinct aspect of Money Laundering law.
- Focuses not only on the Indian Law but also draws the reader's attention towards the law prevalent in the US and UK.
- Refers to International conventions and legislations passed in relation to Anti-money laundering law.

Link for purchase:

<https://lexisnexis.in/A-Critique-of-the-Prevention-of-Money-Laundering-Act-2002>